

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 7268/2021

(Arising out of impugned final judgment and order dated 30-10-2018 in CRLA No. 1848/1984 passed by the High Court Of Judicature At Allahabad)

BADRI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 43334/2021 - EXEMPTION FROM CUSTODY CERTIFICATE, IA No. 43341/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 43340/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 43337/2021 - EXEMPTION FROM FILING O.T.)

Date : 07-09-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Rajul Bhargava, Sr. Adv.
Mr. Kartikeya Bhargava, AOR

For Respondent(s)
Ms. Srishti Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing custody certificate is allowed at present. Counsel for the petitioner is directed to file original custody certificate immediately.

Leave granted.

The Registry is directed to call for the Original Records.

List the appeal for hearing after three months before an appropriate Bench.

(POOJA SHARMA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)

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